

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/450/2021

This the 10th day of September, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Khursheed Ahmad Hakeem (Age 50 years)
S/o Gh. Ahmad Hakeem, R/o Pinglina, Pulwama, Kashmir.
(Advocate:- Mr. Shakir)

Versus

1. State of Jammu and Kashmir through Commissioner/Secretary to Govt., Tourism Department, Civil Secretariat, Srinagar.
2. Sher-i- Kashmir, International Conference Centre, Cheshmashahi, Srinagar through its Managing Director.
3. Rakesh Raina S/o P.N.Raina, R/o Roop Nagar, Jammu Liaison Executive, S.K. International, Conference, Centre, Cheshmashahi Srinagar. Respondents.

(Advocate: Mr. Sudesh Magotra, D.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

This TA (TA No.62/450/2021) arises out of SWP No.1162/2009 wherein relief is claimed against Sher-i-Kashmir International Conference Centre, Cheshmashahi, Srinagar. This Tribunal does not have jurisdiction in respect of the employees of Sher-i-Kashmir International Conference Centre, Cheshmashahi, Srinagar. The Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir at Srinagar.

**(ANAND MATHUR)
MEMBER (A)**

/kdr/

**(RAKESH SAGAR JAIN)
MEMBER (J)**